GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1281

TO BE ANSWERED ON THE 18TH DECEMBER, 2018/AGRAHAYANA 27, 1940 (SAKA)

ATTACK ON JOURNALISTS

1281. SHRI MD. BADARUDDOZA KHAN: SHRI MOHD. SALIM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is collecting statistics regarding cases of attack on journalists across the country;

(b) if so, the details of such attacks in each State and Union Territory during the last four years and if not, the reasons therefor;

(c) whether the Government has taken any preventive and deterrent action as deemed fit for providing security to ensure safety and security of journalists in exercising freedom of speech and expression, in the wake of incidents of attacks on media persons specially during elections in the country;

(d) whether the Government is considering to bring in a legislation to protect journalists/media personnel to exercise freedom of speech and expression in their professional pursuit; and

(e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) & (b): National Crime Records Bureau (NCRB) has not published data on attacks in respect of separate categories of professionals, including journalists. However, as per monthly information collected for cases registered under section 325, 326, 326A & 326B IPC for attacks on journalists, State wise information for the period 2014 – 2016 is given at Annexure.

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(c): Police' and 'Public Order' are State subjects under the Seventh Schedule of the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. The Ministry of Home Affairs have issued advisories to the States and UTs, from time to time, to maintain law and order, which are available in the Ministry's website viz www.mha.gov.in. An advisory on safety of journalists has been issued to States/UTs on 20th October 2017. Central Government attaches highest importance to the safety and security to every citizen of the country including journalists. The existing laws for protection of citizens also cover journalists. The Press Council of India also takes appropriate action on receipt of specific complaints from affected journalists.

(d) & (e): No such proposal is under consideration at present.

<u>Annexure</u>

State/UT wise cases registered (CR) for attacks on media persons (under section 325, 326, 326A &					
326B IPC) during 2014-2016					

SI.No.	State/UT	2014	2015	2016
		CR	CR	CR
1	Andhra Pradesh	4	1	6
2	Arunachal Pradesh	0	0	0
3	Assam	2	0	2
4	Bihar	22	0	0
5	Chhattisgarh	0	1	0
6	Goa	0	0	0
7	Gujarat	3	0	1
8	Haryana	0	0	0
9	Himachal Pradesh	0	0	0
10	Jammu & Kashmir	0	0	0
11	Jharkhand	3	0	0
12	Karnataka	0	0	2
13	Kerala	0	0	1
14	Madhya Pradesh	7	19	24
15	Maharashtra	5	1	0
16	Manipur	0	0	0
17	Meghalaya	1	0	0
18	Mizoram	0	0	0
19	Nagaland	0	0	0
20	Odisha	1	0	0
21	Punjab	0	0	0
22	Rajasthan	0	5	0
23	Sikkim	0	0	0
24	Tamil Nadu	0	0	0
25	Telangana	0	0	0
26	Tripura	2	0	5
27	Uttar Pradesh	63	1	3
28	Uttarakhand	1	0	3
29	West Bengal	NR	NR	NR
	Total (State)	114	28	47
30	A & N Islands	0	0	0
31	Chandigarh	0	0	0
32	D & N Haveli	0	0	0
33	Daman & Diu	0	0	NR
34	Delhi	0	0	0
35	Lakshadweep	0	0	0
36	Puducherry	0	0	0
	Total (UTs)	0	0	0
	Total (All India)	114	28	47

Source : National Crime Records Bureau NR : Implies data not received.